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(b) The reasons are given below:

(1) large scale digging for Metro Railway and by other underground utility agencies such as Electricity Supply, drainage and sewerage, water supply, road development etc.

(2) abnormal rainfall in 1984.

(3) large scale theft of telephone cables and accessories.

(c) A Task Force has been set up in Calcutta to improve the telephone services by implementing the following schemes:

(1) Pressurisation of underground cables.

(2) Laying of cables in ducts to prevent damages.

(3) Replacement of old cables.

(4) Rearrangement of jumpers in cabinets and pillars for quick tracing of faults.

(5) Patrolling of telephone cable routes to ensure safety wherever digging is done by other agencies.

(6) Flooding of cable trenches before these are closed to detect damages to the cables, if any.

(7) Rehabilitation of the distribution points.

Film entitled 'Indiana Johnes'

43. SHRI KRISHNA KUMAR BIRLA: Will the Minister of INFOR-MATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the screening of a foreign film entitled "Indiana Johnes" has been banned in India as it presents India in a very derogatory manner;

(b) whether it is also a fact that some Indian actors have acted in this film; and

(c) if so, what action Government propose to take to prevent Indian actors from participating in films which present the country in a humiliating and derogatory manner?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) No. Sir. This film has not yet been presented to the Central Board of Film Certification for the purpose of public exhibition in Inda. As and when it comes before the CBFC, it will be examined in accordance with the provisions of the Cinematograph Act, 1952 and the guidelines issued thereunder.

(b) and (c) There have been press reports that some Indian actors have acted in this film. However, the individual actors are free to act in any film, as no Government permission is required for undertaking **%** is work.

## Film Entitled 'Gandbi'

44. SHRI KRISHNA KUMAR BIRLA: Will the Minister of INFOR-MATION AND BROADCASTING be pleased to state:

(a) the amount of money invested by the National Film Development Corporation on the film "Gandhi";

(b) the total gross earnings made by this film in India and abroad;

(c) the amount of foreign exchange involved in making the film and the amount of foreign exchange earned; and

(d) the total net amount gained in India as well as abroad separately?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI V. N. GADGIL): (a) Rs. 1,253,18 lakhs.

(b) £ 294.09 lakhs.

(c) The National Film Development Coropration has not spent any foreign exchange on making of the film 'Gandhi' and the investment of Rs. 636.31 lakhs made by the Corporation was paid in India in rupees. The amount of foreign exchange earned by National Film Development Corporation is Rs. 1.007.20 lakhs.

(d) The amount received by the National Film Development Corporation from abroad is Rs. 1,007.20 lakhs and from India Rs. 62.71 lakhs. In addition, an amount of Rs. 183.27 lakhs has been withheld abroad towards tax and expenses.

## Resettlement of Bonded Labour

45. SHRIMATI MONIKA DAS: Will the Minister of LABOUR be pleased to refer to the answer to Unstarred Question 108 given in the Rajya Sabha on the 23rd July, 1984 and state:

(a) whether it is a fact that Government have taken or propose to take some steps for the resettlement of 4.12 million bonded labourers in the country; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJAIAH); (a) and (b) Government is not aware of the basis on which the number of bonded labourers in the country has been quoted as 4.12 million. Under the Bonded Labour System (Abolition) Act, 1976, the responsibility for identification, release and rehabilition of bonded labourers rests entirely with the State Governments concerned, who conduct periodic surveys through their agencies for identification of bonded labourers. As per the latest reports received from the State Governments. the total number of bonded labourers identified and freed as on 30-9-1984 was 1,70,616 out of which 1,29,547 have been rehabilitated.

With a view to supplementing the efforts of the State Governments, a Centrally Sponsored Scheme has been introduced from 1978-79 under which the State Governments are provided central financial assistance on matching grant (50 : 50) basis for rehabilitation of bonded labourers.

## Recommendations of the Steering Committee on Drugs

46. SHRI SHRIKANT VERMA: Will the  $Ministe_r$  of CHEMICALS AND FERTILIZERS be pleased to refer to the answer to Unstarred Question 146 given in the Rajya Sabha on the 23rd July, 1984 and state:

(a) whether the Steering Committee on drugs has since submitted its report to Government; and

(b) if so, what are the chief recommendations made therein?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VEEREN-DRA PATIL): (a) The Steering Committee submitted its report to the National Drugs & Pharmaceutical Development Council on 18th August, 1984.

(b) The basic approach underlying report of the National Drugs & Pharmaceutical Development Council is that—

- (i) special attention need to be paid by the Government to the priority drugs—drugs which are widely used in medical practice and are required for National Programmes for major diseases like TB, Leprosy, Malaria etc. and
- (ii) that policies should be reoriented to ensure that the drugs are available in abundant quantities at fair prices and with good quality.

## Production of Pressure Regulators of L. P. G. Cylinders

47. SHRI SHRIKANT VERMA: Will the Minister of PETROLEUM be pleased to state:

(a) what is the annual indigenous production of pressure regulators of L. P. G. cylinders at present;